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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 3667/2022 & APPL. 10870/2022 (interim directions)

AARIN THROUGH HER NEXT FRIEND AND NATURAL  
FATHER SH. PAWAN KUMAR ..... Petitioner

Through Mr.Ashok Aggarwal and Mr.Kumar  
Utkarsh & Mr.Manoj Kumar, Advs.

versus

KENDRIYA VIDYALAYA SANGATHAN & ORS.

.... Respondents

Through Mr.Rishikesh Kumar & Mr.Rizwan,  
Advs. for GNCTD

Mr. S. Rajappa, Sr. Standing Counsel  
and Mr. R. Gowrishanker, Advs. for  
KVS

Mr. Apoorv Kumar, CGSC with  
Mr.Jitendra Kumar Tripathi, GP,  
Ms.Nidhi Mittal and Mr. Ojaswa  
Pathak, Advs. for UOI

(64)

+ W.P.(C) 3822/2022 & CM APPL. 11357/2022 (stay)

RIYANSH RAVINDRA SHRIPAD (MINOR) THROUGH HIS  
FATHER AND ORS. .... Petitioners

Through Mr. Sandeep Deshmukh, Mr. Nishant  
Sharma and Mr. Rakesh Kumar  
Sharma, Advs.

versus

MINISTRY OF EDUCATION AND ORS ..... Respondents

Through Mr. Apoorv Kumar, CGSC with  
Mr.Jitendra Kumar Tripathi, GP,  
Ms.Nidhi Mittal and Mr. Ojaswa  
Pathak, Advs. for UOI

Mr. S. Rajappa, Sr. Standing Counsel  
and Mr. R. Gowrishanker, Adv. for  
KVS

(65)

+ W.P.(C) 3842/2022 & CM APPL. 11402/2022 (interim relief)

SAMIKSHA SHUKLA ..... Petitioner  
Through Mr. Ajeet Yadav, Adv.

versus

UNION OF INDIA AND ANR ..... Respondents  
Through Mr. Apoorv Kumar, CGSC with  
Mr. Jitendra Kumar Tripathi, GP,  
Ms. Nidhi Mittal and Mr. Ojaswa  
Pathak, Adv. for UOI  
Mr. S. Rajappa, Sr. Standing Counsel  
and Mr. R. Gowrishanker, Adv. for  
KVS

(66)

+ W.P.(C) 3866/2022 & CM APPL. 11513/2022 (interim directions).

RIYANSH ASIPAL THROUGH HIS FATHER ADV (DR) JUGESH  
ASPAL ..... Petitioner  
Through Mr. Jugesh Aspal, Adv.

versus

UNION OF INDIA & ANR. .... Respondents  
Through Mr. Apoorv Kumar, CGSC with  
Mr. Jitendra Kumar Tripathi, GP,  
Ms. Nidhi Mittal and Mr. Ojaswa  
Pathak, Adv. for UOI  
Mr. S. Rajappa, Sr. Standing Counsel  
and Mr. R. Gowrishanker, Adv. for  
KVS

**CORAM:  
HON'BLE MS. JUSTICE REKHA PALLI**

**ORDER**

**16.03.2022**

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1. Documents stated to have been filed by the respondents pursuant to the order passed by this Court on 14.03.2022 are not on record and therefore hearing has to be deferred.
2. At this stage, learned counsel for the respondent no.1 submits, on instructions, that the last date for submitting the online application for admission to class-I will be extended from 21.03.2022 to 11.04.2022.
3. In these circumstances, it would be appropriate to consider the matter only after completion of pleadings.
4. Learned counsel for the respondents pray for, and are granted, ten days' time to file counter affidavit. Rejoinder thereto, if any, be filed within one week thereafter.
5. It will be open for the respondents to file a consolidated counter affidavit in W.P. (C) 3667/2022 dealing with the issues raised by the petitioners in all the connected matters.
6. List on 05.04.2022.

**REKHA PALLI, J**

**MARCH 16, 2022**

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